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C.A.No. 4232 OF 2003

ITEM No.1-A

(For judgment)

Court No.9

SECTION IIIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL No.4232 OF 2003

M. Janardhana RaoAppellant (s)

VERSUS

Joint Commissioner of Income TaxRespondent (s)

W I T H

Civil Appeal Nos.4242/2003, 4237/2003, 4233-4234/2003, 4235-4236/2003,  
4240-4241/2003, 4238-4239/2003, C.A. Nos.755-756/2005

@ SLP(C) Nos.13021-13022/2003, C.A. No.5322/2003, C.A. Nos.757-760/2005

@ SLP(C) Nos.2763-2766/2004, C.A. Nos.765-766/2005 @ SLP(C) Nos.13015-  
13016/2003, C.A. Nos.761-764/2005 @ SLP(C) Nos.13009-13012/2003

(HEARD BY HON'BLE RUMA PAL, ARIJIT PASAYAT AND C.K. THAKKER,JJ.)

Date : 28/01/2005            These Petitions were called on for pronouncement            of judgment  
today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant (s)            Mr. Dhruv Mehta,Adv.  
for M/s. K.L. Mehta & Co.,Advs.

Mr. E.C. Agrawala,Adv.

For Respondent (s)            Mr. Preetesh Kapur,Adv.  
Mr. B.V. Balram Das,Adv.

The Court made the following

J U D G M E N T

Hon'ble Mr. Justice Arijit Pasayat pronounced the judgment of the Court. Leave granted in SLP  
(C) Nos.13021-13022/2003, 2763-2766/2004, 13015-13016/2003            and 13009-13012/2003. The appeal  
s are disposed of in terms of the signed judgment with no order as to costs. REPORTABLE.

(Neena Verma)

(Vijay Aggarwal)

Court Master

Court Master

Signed Reportable judgment is placed on the file.